

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

Co.Appeal 22/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2021**

Name of the Company: Department of Income Tax
V/s
Bhalchandra Properties Pvt Ltd & Anr

Section 252(3) of the Companies Act, 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Ms. Maithili D Mehta, Advocate on behalf of Appellant appeared through video conferencing, however, due to technical error voice is not audible.

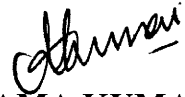
Accordingly, the matter is adjourned.

List the matter on 13.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 08th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**